

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

C.A.No. 41 OF 1996

in

O.A. NO. 213 OF 1992~~TA. NO.~~DATE OF DECISION 19.8.1996R.N. Jalgaonkar, PetitionerMr. P.H. Pathak, Advocate for the Petitioner (s)

Versus

Union of India & Ors. Respondent sMr. Akil Kureshi, Advocate for the Respondent (s)**CORAM**

The Hon'ble Mr. Justice A.P. Ravani, Chairman.

The Hon'ble Mr. K. Ramamoorthy, Admn. Member.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ? *Yes*
2. To be referred to the Reporter or not ? *No*
3. Whether their Lordships wish to see the fair copy of the Judgment ? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal ? *No*

R.N. Jalgaonkar
21, Atesh Society,
Nr. Umasut Nagar
Vastrapur Railway Crossing
Vejalpur, Ahmedabad.

... Applicant.

(Advocate: Mr.P.H. Pathak)

Versus

1) Advisor (Human Resources Deptt)
or his successor in office
Ministry of Communications
Deptt of Telecommunications
New Delhi.

2) Mr. K.R. Gupta
Sr. General Manager (Admn.)
or his successor in office
Ahmedabad Telecom Dist.
Ramnivas Building, Khanpur,
Ahmedabad.

3) Mr. Tyagi
Dy. General Manager (Admn.)
or his successor in office
Ahmedabad Telecom Dist.
Ahmedabad.

.... Respondents.

(Advocate: Mr. Akil Kureshi)

ORAL ORDER

C.A.No. 41 OF 1996

in

O.A.No. 213 OF 1992

Date: 19.8.1996.

Per: Hon'ble Mr. Justice A.P. Ravani, Chairman.

Heard Mr. P.H. Pathak and Mr. Akil Kureshi
the learned counsel for the applicant and the
respondents respectively.

2. The learned counsel Mr. Akil Kureshi
appearing for the respondents states that the
mistake pointed out in making calculation of the
amount payable to the applicant and also the claim
of certain other benefits made by the applicant are
being examined. On verification, if it is found that
any further amount is due and payable to the

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applicant, it shall be paid to him latest by September 13, 1996.

3. In view of the aforesaid statement and in facts of the case it is directed that the respondents shall make fresh calculation after examining the mistake pointed out and after verifying the claim of other benefits made by the applicant, if any amount due and payable to the applicant it shall be paid to him latest by September 13, 1996. If the amount is not paid by September 13, 1996 it shall carry interest at the rate of 15% per annum from the date of this order till the amount is paid.

4. It is further directed that the applicant shall file an undertaking in this Tribunal to the effect that in case he loses in this application the Tribunal directs him to restore the amount to the respondents he shall restore the same within the period as may be stipulated by the Tribunal. The undertakings shall be signed upon the other side.

5. Subject to the aforesaid observations and directions, C.A. stands disposed of accordingly. Notice discharged.

(K. Ramamoorthy)
Member (A)

(A.P. Ravani)
Chairman

vtc.

Note: Para 4 of the judgment is deleted as per order dt 12/2/97 in RA 40/96.

23/2/97

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A 10/7/97